

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 104
CP (IB) No. 312/Chd/Pb/2022

IN THE MATTER OF:

State Bank of India

...

Petitioner

Versus

Ekta Rani

...

Respondent

Under Section: 95, IBC 2016

Order delivered on 15.02.2024

CORAM:

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Vishav Bharti Gupta, Advocate.

For the Respondent : Mr. Pulkit Goyal, Advocate.
Mr. Prajwal Chauhan, Advocate for the
respondent-Personal Guarantor.

ORDER

The Ld. Counsel appearing for the applicant-Bank submits that though as per the last order dated 20.12.2023, the respondent was asked to file the objections, if any. However, no objections have been filed by the respondent nor they have received any copy of such objections. At this stage, Mr. Prajwal Chauhan, Advocate appeared on behalf of the respondent-Personal Guarantor. However, he has yet to file his Vakalatnama, he sought time to file objections. As in this case, from the record we see that the respondent was informed vide paper publication made on 19.08.2023 and adequate time and opportunity was available to the Personal Guarantor to file objections. Moreover, in the last order dated 20.12.2023, it was made clear that if no objections are received before the next date of hearing, then it will be presumed that they have no objections and the matter will be proceeded further. Accordingly, the right of the Personal

February 15, 2024

Mukta

Guarantor to file objections is struck off. List the matter for arguments on 21.03.2024.

Sd/-
(L. N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)